

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-548/ND/2018

In the matter of :

JMS Steel & Power Corporation

... PETITIONER

Vs.

Mapple Realcon (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 16.5.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : Ms. Akansha Singh, Advocate
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by Ld. Counsel for the petitioner that an advance copy of the application has been duly dispatched to the Corporate Debtor at its registered office but the Tracking report in relation to actual service has not been filed. Hence, let the same be filed along with an affidavit of service. The petitioner is directed to send one more notice in relation to the next date of hearing upon the Corporate Debtor at its registered office with 'Acknowledgement due' within a period of one week.

Post the matter on 07.6.2018.

— Sol —

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sol — (N)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

16.5.18